

NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH

ITEM NO :4

C APPEAL NO.146/ALD/2018

ATTENDANCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 04.02.2021 THROUGH VIDEO CONFERENCING.

NAME OF THE COMPANY : OM SHIVA FABCRAFTS PVT. LTD. V/s ROC

SECTION: 252(3) OF COMPANIES ACT, 2013

PRESENT : HON'BLE MR. JUSTICE (RETD.) RAJESH DAYAL KHARE,
MEMBER (J)

COUNSEL FOR APPELLANT : SH. PRABODH KUMAR BAJPAI, ADV.

COUNSEL FOR ROC : SH. SHIVENDRA BAHADUR, CGSC

COUNSEL FOR I.T. DEPT. : SH. GAURAV MAHAJAN, SR. S.C.

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The matter was taken up today through Video Conferencing.

Heard Sh. Shivendra Bahadur, CGSC for the ROC and Sh. Gaurav Mahajan, Sr. Standing Counsel for the Income Tax Department through Video Conferencing. However, Sh. Prabodh Kumar Bajpai, Advocate for the appellant is not present online.

A perusal of the earlier order of this Court dated 17.02.2020 shows that the time was granted to the appellant for filing supplementary affidavit, but till date the same has not been filed.

Let, the appellant file supplementary affidavit by the next date fixed.

Ld. Counsel for the ROC undertakes to inform Sh. P.K. Bajpai, Ld. Counsel for the appellant about the order passed today in writing within 48 hours.

Ld. Counsel for the I.T. Department states that his reply has also been filed.

Accordingly, put up in the week commencing 24th February, 2021 before the Regular Court/ Video Conferencing.

— Sd —

JUSTICE RAJESH DAYAL KHARE
(MEMBER JUDICIAL)

Dated : 04.02.2021